

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 07/(MAH)/2015
CA No.

CORAM:

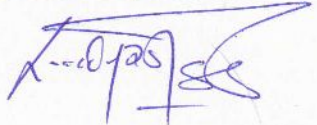
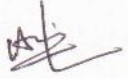

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2016

NAME OF THE PARTIES: Mr. Anand Achyutrao Kulkarni
V/s.
Shri Shivsagar Sugar and Agro Products Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Satyajit Kakade Advocate	Adv for Petitioner	
2	Laxmi Sorte	Adv. for Respondent 1 to 6 8 to 12 16 to 18 & 20	 Shastri Legal.
3	Vinit-Melita ilb. SD Israni Law Chambers	Adv for Respondent NO. 19.	

Order

CP. No. 07/397-398/NCLT/MB/MAH/2015

The Petitioner has submitted that the Principal Bench of Company Law Board passed an order on 25.04.2016 reflecting that the Counsel for R-1 to 6, 8 to 12, 16 to 18, conceded for passing an order to provide monthly

financial report on 7th of every month with an advance copy to the Counsel of the Petitioner and also conceded that R-1 shall refund the fee of Rs. 24,71,920/- to the Petitioner paid by him to Special Auditor appointed by this Board, Mumbai Bench in terms of para (ii) of the order dated 16.03.2015, Principal Board, by further saying that it shall be done within a period of two weeks from the date of order i.e. 25.04.2016, but whereas these Respondents have not complied with the above order till date despite about four months have already gone by after passing the order 25.04.2016.

Now the proxy appeared on behalf of R-1 to 6, 8 to 12, 16 to 18, states that they need to take instructions in this matter thereby made a request for posting this matter to some other date.

Looking at the attendance sheets of this matter, it appears that these Respondents failed to file Reply in the past and thereafter on an application for extension of time, Principal Bench extended time for four weeks to file reply. This order was passed on 22.04.2016, but till date, the Respondents have not even filed their reply in compliance of the order dated 22.04.2016. However, neither the Counsel holding vakalatnama on behalf of R-1 to 6, 8 to 12, 16 to 18 is present nor is the Respondents side present in person before this Bench to this hearing, therefore, this matter is posted tomorrow expecting compliance of the order dated 22.04.2016 & 24.04.2016 directing R-2 to present in person before this Bench tomorrow.

List this matter on 19.08.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 18th August, 2016.